

and other key stakeholders are also planned to spread awareness about treatment and other facilities. In addition, Vulnerabilities of High Risk Groups including Commercial Sex Workers (CSW), Men having Sex with Men (MSM), Injecting Drug Users (IDU) and also truck drivers and migrants are specifically addressed through behavior change communication programmes implemented as part of Targeted Intervention projects.

(b) and (c) Yes, Sir.

To disseminate information among youth and adolescents, two programmes are being implemented through States. The details of the programmes are as follows:

Red Ribbon Clubs (RRCs): To address the vulnerabilities of college going youth, Red Ribbon Clubs are formed in colleges. They encourage peer to peer messaging on HIV prevention and provide a safe space for young people to seek clarification to their doubts and on myths surrounding HIV/AIDS. The RRCs also promote voluntary blood donation among youth.

Adolescence Education Programme (AEP): This programme is implemented in secondary and senior secondary schools to build up life skills of adolescents to cope with the physical and psychological changes associated with growing up and to enable them to protect themselves from HIV/AIDS/STI. Under the programme, sixteen (16) hours sessions are scheduled during the academic sessions in classes IX and XI. The State AIDS Control Societies have further adapted the modules after state consultations with stakeholders, such as NGOs, Academicians, psychologists and parent-teacher bodies.

Encroachment of defence land

*292. SHRI DEVENDER GOUD T.: Will the Minister of DEFENCE be pleased to state:

(a) the details of defence (Army, Air Force, Navy, Ordnance Factory, etc.) land in the country, State-wise;

(b) whether it is a fact that nearly 18 lakh acres of defence land is under encroachment;

(c) if so, the details of each encroachment, State-wise;

(d) the steps taken to clear the encroachment; and

(e) how much land, in the last three years, the Ministry has been able to clear from the hands of encroachers, with a particular reference to Andhra Pradesh and Telangana ?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) The total extent of defence land in the country is approximately 17.57 lakhs acres. The State/UT-wise details of Defence land under the Ministry of Defence is given in Statement-I (*See below*).

(b) and (c) As per available information approximately 11,379 acres of defence land is under encroachment across the country. The State/UT-wise details of land under encroachment are given in Statement-II (*See below*).

(d) Action for removal of encroachments is taken under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971 as well as the Cantonments Act, 2006. The Government has also issued detailed instructions emphasizing the need for ensuring vigilance, detection and prevention of new encroachments. In addition the following steps have been taken to prevent, detect and remove encroachments from defence land:

- (i) Instructions have been issued to all concerned to expedite eviction proceedings by following the due process of law.
- (ii) Defence land management system has been strengthened through computerization of defence land records; survey, demarcation and verification of all defence lands and periodic land audit.
- (iii) A Committee has been constituted for monitoring progress with regard to prevention and removal of encroachment.

(e) As per available information the area of land treated as being under encroachment has reduced by 1427 acres in the last three years. This includes 84.87 acres land in Andhra Pradesh and Telangana.

Statement-I

Details of land under Ministry of Defence in the country, State/UT-wise

Sl.No.	Name of the State/Union Territory	Total Land holdings (in acres)
1.	Andaman and Nicobar	8166.39
2.	Andhra Pradesh	14632.80
3.	Arunachal Pradesh	4787.39
4.	Assam	25493.31
5.	Bihar	11925.44
6.	Chandigarh	176.25
7.	Chhattisgarh	1582.41

Sl.No.	Name of the State/Union Territory	Total Land holdings (in acres)
8.	Delhi	11628.55
9.	Goa	3025.58
10.	Gujarat	25002.94
11.	Haryana	37211.36
12.	Himachal Pradesh	8096.65
13.	Jammu and Kashmir	22338.51
14.	Jharkhand	7713.62
15.	Karnataka	33124.71
16.	Kerala	5279.40
17.	Lakshadweep	39.85
18.	Madhya Pradesh	231073.96
19.	Maharashtra	138802.10
20.	Manipur	1294.41
21.	Meghalaya	4029.74
22.	Mizoram	0
23.	Nagaland	551.28
24.	Odisha	18015.72
25.	Puducherry	20.38
26.	Punjab	78327.40
27.	Rajasthan	821186.68
28.	Sikkim	3078.07
29.	Tamil Nadu	21233.46
30.	Telangana	25205.33
31.	Tripura	2679.51
32.	Uttarakhand	27168.07
33.	Uttar Pradesh	123309.97
34.	West Bengal	40955.70
TOTAL		1757156.93

Statement-II*State-wise details of encroachment of Defence land as on date*

Sl.No.	State	Area under encroachment (in acres)
1.	Andaman and Nicobar Islands	24.1214
2.	Andhra Pradesh and Telangana	129.457
3.	Arunachal Pradesh	36.3
4.	Assam	519.319
5.	Bihar	502.99
6.	Chandigarh	0
7.	Chhattisgarh	165.768
8.	Dadra and Nagar Haveli	0
9.	Delhi	113.5997
10.	Daman and Diu	0
11.	Goa	4.05
12.	Gujarat	303.6429
13.	Haryana	998.6787
14.	Himachal Pradesh	126.1341
15.	Jammu & Kashmir	730.9411
16.	Jharkhand	77.7
17.	Karnataka	26.6015
18.	Kerala	1.828
19.	Lakshadweep	0
20.	Madhya Pradesh	1542.418
21.	Maharashtra	1483.21358
22.	Manipur	0
23.	Meghalaya	15.3556

Sl.No.	State	Area under encroachment (in acres)
24.	Mizoram	0
25.	Nagaland	0
26.	Odisha	45.572
27.	Puducherry	0
28.	Punjab	450.6093
29.	Rajasthan	367.8495
30.	Sikkim	0
31.	Tamil Nadu	113.5335
32.	Tripura	0
33.	Uttar Pradesh	3142.4363
34.	Uttarakhand	35.331
35.	West Bengal	414.38178
TOTAL		11379.19248

Inclusion of autonomous institutions under CGHS

*293. DR. T. N. SEEMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has received proposals from various autonomous institutions including Kendriya Vidyalaya Sangathan and Employees' Provident Fund Organization regarding inclusion of their employees under the Central Government Health Scheme (CGHS);

(b) if so, the details thereof and the response of Government thereto;

(c) whether a number of States and Union Territories still do not have even a single CGHS dispensary, if so, the details thereof and the reasons therefor;

(d) whether Government has failed to expand CGHS facilities in the country due to severe financial and other resource constraints; and

(e) if so, the details thereof and the reaction of Government thereto ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (e) The Government has been receiving proposals from